

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## RECORD OF PROCEEDINGS

### **Petition No.146/2008**

- Subject: Determination of revised fixed charges for 2004-09 on account of liabilities discharged and additional capital expenditure incurred during 2004-05, 2005-06, 2006-07 and 2007-08 for Talcher Super Thermal Power Station, Stage-II (4x500MW).
- Coram: Dr. Pramod Deo, Chairperson  
Shri R.Krishnamoorthy, Member  
Shri S. Jayaraman, Member  
Shri V.S.Verma, Member
- Petitioner: NTPC Ltd
- Respondents: APTRANSCO, APEPDCL, APSPDCL, APNPDCL, APCPDCL, TNEB, KPTCL, BESCOM, MESCOM, CESC Mysore, GESCOM, HESCOM, KSEB, Electricity Dept, Puducherry.
- Date of hearing: **26.5.2009**
- Parties present: 1. Shri. S.K.Mandal, NTPC  
2. Shri A.K.Juneja, NTPC  
3. Ms. Alka Saigal, NTPC

The representative of the petitioner submitted that the petition had been filed for the approval of revised fixed charges for Talcher Super Thermal Power Station, Stage-II (4x500MW) (hereinafter referred to as "the generating station") for the period 2004-09, after accounting for liabilities discharged and the additional capital expenditure incurred during 2004-05, 2005-06, 2006-07 and 2007-08.

2. The representative of the petitioner submitted that it had filed the necessary information as directed by the Commission during the hearing on 24.3.2009 and prayed that the revised fixed charges as claimed be approved.

3. The petitioner was directed to submit the statement showing reconciliation of IDC with opening CWIP and relevant figures. The details may be submitted latest by 10.6.2009.

4. Subject to the above, order in the petition was reserved.

Sd/-  
(K.S.Dhingra)  
Chief (Legal)